

- 3 Secretary, District Vanniyar Sangam, Thiruvannamalai.
- 4 President, Gulabi Nagar Kshaurkar Vikas Prabandh Samiti, Jaipur.
- 5 Chhatisgarh Devangan Samaj, Raigarh, Madhya Pradesh.
- 6 AIFBC Employees Welfare Association (General Secretary), Madras.
- 7 Seretary, E R. Backward Employees Welfare Association, Dhanbad, Bihar.
- 8 Secretary, Rajasthan Anya Pichda Varg Maha Sangh, Rajasthan.
- 9 Ram Chandra Patnayak, Electricity Board Colony, Bhubaneswar, Orissa
- 10 G S Sundharesan, Chengalpattu
- 11 Shri Lal Chandra Ram, Banaras, U P
- 12 Shri P Raman, Hubli, Karnataka
- 13 Amit Baranroy, Ex-Havildar, Army Education Corps, Bihar
- 14 Shri Shailandra Vagdre, Assistant Engg., Rewa, Madhya Pradesh

[English]

Regional Languages Films

*31 SHRI KESHAB MAHANTA Will the Minister of INFORMATION AND BROADCASTING be pleased to state

(a) the number of films in regional languages telecast by Doordarshan during the last three years, year wise and language-wise

(b) whether a few languages get less preference.

(c) if so, the reasons therefor.

(d) whether the Government have received proposals from producers of regional languages for 1996-97 in this regard.

(e) if so, the reaction of the Government thereto.

(f) whether the Government propose to allot equal share of time for regional languages programmes, and

(g) if not the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C M IBRAHIM) (a) Details of regional language films telecast on National Network are as under

Language	Year		
	93-94	94-95	95-96
1	2	4	4
Assamese	5	3	3
Bengali	6	6	8

	1	2	3	4
Gujarati		4	3	5
Kannada		5	6	5
Konkani		1	-	2
Malayalam		5	4	4
Manipuri		2	1	2
Marathi		5	3	4
Oriya		7	5	7
Punjabi		2	1	3
Sanskrit		-	-	1
Tamil		5	6	4
Telugu		3	6	8
Urdu		-	-	1
Total		52	46	57

(b) No, Sir.

(c) Does not arise.

(d) and (e) Yes, Sir. They will be slotted for telecast subject to their fulfilling the eligibility criteria

(f) There is no discrimination in time allotment for different regional language films. While, efforts are always made to maintain balance in this regard, it may not be feasible always or even practicable to allot equal time in a rigid manner considering that production of language films in the country vary in number from language to language which, in turn would condition the suo-moto offers

(g) Does not arise

Telecast of Serials

*32 SHRI SANAT KUMAR MANDAL Will the Minister of INFORMATION AND BROADCASTING be pleased to state

(a) the guidelines laid down for telecast of serials on TV network

(b) the revenue earned by the Government from various serials during each of the last two years and the current year so far, year-wise and

(c) the steps taken to prevent vulgarity and obscenity in each programme telecast by Doordarshan private and foreign TV network?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C M IBRAHIM) (a) The telecast of all programmes on Doordarshan including serials are governed by the provisions of the Broadcast Code which does not permit

(i) Criticism of friendly countries

(ii) Attack on religion or communities

- (iii) Anything obscene or defamatory;
- (iv) Incitement to violence or anything against maintenance of law and order;
- (v) Anything amounting to contempt of court;
- (vi) Aspersions against the integrity of the President, Governors, and Judiciary;
- (vii) Attack on a political party by name;
- (viii) Hostile criticism of any State or the Centre;
- (ix) Anything showing disrespect to the Constitution or advocating change in the Constitution by violence, but advocating changes in a constitutional way should not be debarred.

(b) Year-wise details of revenue earned are as under

Year	Rs. in crores
1994-95	206.47
1995-96	285.21
April-May 96	44.84

(c) Doordarshan previews all its programmes before telecast so that they are in accordance with the provision of the Broadcast Code including in respect of violence and obscenity. The programmes broadcast by foreign satellite channels do not come within the ambit of Government of India Regulations.

Setting up of Air Cargo Corporation

*33 SHRI DHIRENDRA AGARWAL
SHRI VINAY KATIYAR

Will the Minister of CIVIL AVIATION be pleased to state

(a) whether the Government have received requests for setting up of an Air Cargo Corporation to meet the increasing demand for air transport services

(b) if so the details thereof, and

(c) the steps taken by the Government in this regard?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) (a) and (b) Federation of Indian Chambers of Commerce and Industry have suggested that investment in cargo facilities be delinked from the overall investment in airports. Further they have suggested that the investment in cargo sector by the Airports Authority of India be made through an Air Cargo Corporation.

These suggestions have not been made formally either to the Commerce Ministry or to the Ministry of Civil Aviation. The suggestions are contained in an

Approach Paper for the Ninth Plan from the Federation of Indian Chambers of Commerce and Industry.

(c) The suggestions do not appear to be feasible since funding of a separate cargo corporation will erode the resource base of the Airports Authority of India (AAI) at this juncture. In any case, AAI has drawn up plans for development of cargo complexes at major airports while the existing cargo handling facilities are being upgraded in a phased manner.

[Translation]

Practice of Carrying Night Soil

*34. SHRI PRABHU DAYAL KATHERIA Will the Minister of WELFARE be pleased to state

(a) whether it is a fact that the practice of carrying night soil is still in vogue in the country;

(b) if so, whether the Government have chalked out any new scheme to abolish this practice; and

(c) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) (a) Yes Sir, the practice of carrying Night Soil is still in vogue in the country.

(b) and (c) National Scheme of Liberation and Rehabilitation of Scavengers was launched in March, 1992 to eliminate the inhuman practice of scavenging by the end of the VIII Five Year Plan i.e. 31st March, 1997. The Scheme provides for

- Time bound programme for identification of Scavengers and their dependents and their aptitude for alternative trades through survey
- Training in identified trades. Trainees are provided stipend at TRYSEM rates
- The financial package for the rehabilitation provides for investment of upto Rs. 50,000. The Capital subsidy of Rs. 10,000/- or 50% of the project cost whichever is less is provided by the Central Government. In addition, margin money loan of 15% of the project cost at concessional rate of interest of 4% is also provided. There is provision for Bank loan for the remaining amount under the concessional DRI scheme to the beneficiaries.

The State Scheduled Caste Development Corporations are the nodal agency for the implementation of the scheme at grassroot level. National Scheduled Castes and Scheduled Tribes Finance & Development Corporations (NSFDC) is given the responsibility of day to day implementation, monitoring as well as the task of coordination and collaboration with Scheduled Caste Development